

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 102
IB-2340(ND)/2019
IA/3473/2024, IA/1542/2024

IN THE MATTER OF:
M/s. Pooja Finelease Ltd.

...PETITIONER

Vs.

M/s. Auto Needs (India) Pvt. Ltd.

...RESPONDENT

Section
U/s 7 of IBC, 2016

Order delivered on 12.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:
SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :
For the Applicant : Adv. Riya Thomas

ORDER

IA/3473/2024

This is a report certifying the Constitution of the Committee of Creditors pursuance to Regulation 17 (1) and Regulation 13(2)(d) of the IBBI (IRP for Corporate Persons) Regulations, 2016.

Heard the Ld. counsel on behalf of the Applicant. The report certifying the Constitution of Committee of Creditors along with list of creditors is taken on record with just exceptions. IA is **disposed of**.

IA/1542/2024

This IA has been already **disposed of** and need not be listed again.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)